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**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE, EAST DISTRICT SESSIONS DIVISION,  
KARKARDUOMA COURTS, DELHI**

The following Metropolitan Magistrates will look after the work of Duty Magistrate in East District at Karkardooma Courts, Delhi on the dates mentioned against their names. It is enjoined upon the Duty Magistrates to hold trial of accused persons involved in petty cases wherever necessary and to attend all urgent matters as are placed before them. They should always be available at their homes on the day of their Duty.

On Sundays and other holidays, they are required to reach the court at 11:00 am and remain there till 5.00 p.m. or till the disposal of resumed and other misc. work including Suspendari, Traffic' challans disposal, recording of statement etc. 164 Cr.P.C., etc. whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 PM. The Duty Magistrates would be assisted by their own staff.



Sl.No.	Name of the Magistrate	Days	Holidays	Home No.
1	Sh. Arvind Dev, Ld. MM-81 R/o 89 Jai Lakshmi Apartment, I.P. Extension, Delhi-110062	01.07.2023 03.07.2023 04.07.2023	02.07.2023	26
2	Ms. Shamal Hattara Sadiya, Ld. MM (Mahila Court) R/o Flat No. 92, Azad Apartments Plot No. 111, I.P. Extension, Patparganj, Delhi-110092	18.07.2023 19.07.2023 20.07.2023		28
3	Sh. Akhil Malik, Ld. MM R/o Flat No.53, Aakriti Apartments, Plot No. 62, I.P. Extension, Patparganj, Delhi-110092	25.07.2023 26.07.2023 27.07.2023		30
4	Sh. Bhama Pratap Singh, Ld. MM R/o B-13, Saket Court Residential Complex, New Delhi	12.07.2023 13.07.2023 14.07.2023		15
5	Ms. Shreeta Chaudhary, Ld. MM (Mahila Court) R/o H.No.5, Kalpan Vihar, Polo Road, Near Shani Mandir, New Delhi	28.07.2023 31.07.2023	29.07.2023 30.07.2023	14
6	Ms. Pooja Yadav Ld. MM R/o F-227, Sector-9, New Vijay Nagar, Ghazalabad, U.P. 201009	21.07.2023 22.07.2023 24.07.2023	23.07.2023	29
7	Ms. Chhaya Tyagi, Ld. MM R/o Flat No. 405, Residential Court Complex, Karkardooma Courts, Delhi.	05.07.2023 06.07.2023 07.07.2023		83
8	Ms. Senika, Ld. M.M. R/o Flat No. 923, Judge's Residential Complex, Karkardooma Court, Delhi.	15.07.2023 17.07.2023	16.07.2023	32
9	Ms. Himanshi Tyagi, Ld. MM-03 R/o 9-235 A, Raj Nagar, Sector 9, Ghazalabad U.P.	08.07.2023 10.07.2023 11.07.2023	09.07.2023	18

Notes:

- When any working day is declared holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further order.
- It is imposed upon the Magistrates to complete the entire work of their court on a given day and they should not leave their court work for the Duty Magistrate. Refuse Warrants should be signed by the Magistrate who accepts the bail bond and the regular Magistrate should not leave his/her court before disposal of the work of

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his/her court which is brought before him upto 4 p.m. All the consequential work arising in pursuance of the orders issued by the regular Magistrate should be disposed of by the regular Magistrates.

3. The Magistrates deputed as Duty Magistrates on holidays will be entitled to avail Special Casual Leave within One Year (This is with reference to Extd. No. 8546-03/Rules/DSC dated 06/03/2012, Delhi Judicial Service (Leave) Rules) and the staff of their courts will be entitled to avail Special Casual Leave within Six months (This is in reference to the office order no. 72971-73103/Adm./D/Letter/2018 dt. 22.11.2018 of Ld. District & Sessions Judge, Delhi). The Magistrates while forwarding the application of the staff for grant of such special casual leave (compensatory) shall verify that the official concerned had actually worked on a particular date.
4. The Magistrates who are deputed as Duty Magistrate if summoned for the day of such duty to appear as witness in a court located in court complex other than the place of posting will send formal request in advance to the court where he is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer regarding his/her attendance for that date, he/she may do so in the form soon as under instruction to the undersigned. (Ref. S.O. issued by the District & Sessions Judge, Delhi vide IRM no. 42534-684/D&T/Gaz. dt. 26.10.99).
5. No Magistrate shall proceed on leave or remain absent on the day he/she is deputed as Duty Magistrate except under exceptional circumstances or emergency. In case of an emergency or any other inevitable circumstances, if a Duty Magistrate must proceed on leave, he/she shall send a formal request in advance for change of duty with the officer agreeing to perform duty in his/her place in the office of the undersigned.
6. In case a Duty Magistrate is confronted with any medical issue (including Corona related) or has to attend any official engagement such as training programme at Delhi Judicial Academy or any official conference, etc., on the date of duty being a working day, on a short notice and is unable to obtain consent of any other officer to perform the duty in his/her place, he/she shall immediately, on receipt of intimation in this regard, inform the office of undersigned. In such a situation, next available Link Magistrate of the said officer shall work as Duty Magistrate on that particular day.
7. The duty Magistrate of the day shall report at Video Conferencing Room latest by 12.00 noon and shall dispose of the work as per directions of the undersigned.
8. It is clarified that Duty Magistrate of a particular day shall work as Duty Magistrate from 10.00 a.m. on the day of his duty till 9.59 a.m. on the immediate succeeding day.
9. Whenever a Magistrate is Duty Magistrate on any working day, he/she is exempted from entertaining applications of other courts for TJP proceedings and recording of statements u/s 164 Cr.P.C (except as those referred in Clause 11 of the Duty Roster) and to work as Link MM on that day. However it is clarified that any pre-fixed applications will be decided by him/her only and the undersigned can also mark such applications or work of Link MM in the event of extreme exigency.
10. Wherever it is feasible and practicable, the Duty Magistrate can take up and dispose matters through Video Conferencing but after duty following the Video Conferencing Rules 2020 as notified by Delhi High Court on 1<sup>st</sup> June 2020.
11. The Applications for recording statements u/s 164 Cr.P.C. of any child/victim pertaining to POCSO Act or any application constituting offence against women u/s 376 to 376D shall be recorded by a lady Magistrate, marked by Ld. ACMM or Ld. Duty Magistrate (as the case may be) to any other lady Magistrate on physical day, on the said day. However, if no lady Magistrate is available, the Duty Magistrate shall thereby record the statement himself/ herself but with the consent of the victim.



- 12 It is further clarified that the duty Magistrates shall have to attend the court physically on their duty day during court hours.

*Kadambari Awasthi*  
(KADAMBARI AWASTHI)  
Chief Metropolitan Magistrate (East)  
Karkardooma Courts, Delhi

No. 528 /CM/NEAST/KKD/Delhi

Dated: 28/06/2023

Copy for information to:-

1. The Lt. Registrar General, High Court of Delhi at New Delhi.
2. The Principal District & Sessions Judge (HQ.) and West, THC, Delhi.
3. The Principal District & Sessions Judge, North-East, and Shahdara, Karkardooma Courts, Delhi.
4. The Principal District & Sessions Judge, New Delhi, Patala House, New Delhi.
5. The Principal District & Sessions Judge, North, and North-West, Rohini, New Delhi.
6. The Principal District & Sessions Judge, South-West, Dwarka, New Delhi.
7. The Principal District & Sessions Judge South, and South-East, Saket, New Delhi.
8. The Principal District & Sessions Judge-cum-Special Judge, PC Act (CBI), Rouse Avenue, New Delhi.
9. The CMM, Central and West (Tis Hazari), New Delhi (PWC), North & North-West (Rohini), South-West (Dwarka), South & South-East (Saket), North-East and Shahdara, Karkardooma Courts, Delhi.
10. The Lt. Secretary, DLSA East, Karkardooma Courts, Delhi.
11. All the Lt. Metropolitan Magistrates, East District, Karkardooma Courts, Delhi.
12. ~~PSO~~ Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
13. The Incharge Computer Branch, Karkardooma Courts, Delhi. (uploading on Layers/Web-Site).
14. Superintendent Adm. and Care Taking Branch, Karkardooma Courts, Delhi.
15. Incharge Pool Cas. Karkardooma Courts, Delhi.
16. Incharge Cash Branch, Karkardooma Courts, Delhi.
17. Director of prosecution, Delhi th. Prosecution Branch, KKD Courts, Delhi.
18. Chief Public Prosecutor, Karkardooma Courts, East, Delhi.
19. The Commissioner of Police, Delhi and DCR, East, Delhi (Through Chowki Incharge KKD, Delhi.)
20. The I G (Prison), Tihar Jail, Delhi/ New Delhi.
21. The Secretaries, Bar Association, THC, PWC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
22. Lock Up Incharge, Karkardooma, Delhi.
23. Information Center, Karkardooma Courts, Delhi.
24. Video Conference Room, Karkardooma Courts, Delhi.
25. For uploading on layers/web-Site.
26. Office Order File.

*Kadambari Awasthi*  
(KADAMBARI AWASTHI)  
Chief Metropolitan Magistrate (East)  
Karkardooma Courts, Delhi